
(2017) 04 RAJ CK 0105
In the Rajasthan High Court
Case No : 4477 of 2017

Shiv Shankar Vyas S/o Himaatramji APPELLANT
Vs
The State of Rajasthan RESPONDENT

Date of Decision : 24-04-2017

Acts Referred:

Citation : (2017) 04 RAJ CK 0105

Hon'ble Judges : Dinesh Mehta

Bench : SINGLE BENCH

Advocate : B.P. Mathur, Shweta Bora

Final Decision : Allowed

Judgement

1. Learned counsel for the parties submit that the issue involved in the present petition, regarding correct fixation in the pay-scale upon completion of 18 and 27 years of service and consequential re-fixation of pension, gratuity and other retiral benefits, is squarely covered by judgment of this Court in D.B. Civil Special Appeal (Writ) No.1068/2014 (Govind Dan Charan v. State of Rajasthan & ors.) decided on 17.12.2015 along with a batch of similar Special Appeals, with following directions:

"In view of the above discussion, the appeals filed by the appellants are allowed. The order dated 15.04.2014 passed by the learned Single Judge in all the writ petitions is set aside, the writ petitions filed by the petitioners-appellants are allowed to the extent that the appellants would be entitled to selection grade and get fixation in the pay-scale of Rs.975-1720, 1200-2050 and 1640-2900 (5500-9000) on completion of 9, 18 and 27 years of service respectively in terms of judgment in the case of Jagdish Narain Chaturvedi (supra) i.e. from

the date of regular appointment.

The required exercise would be completed by the respondents within a period of three months from the date of this Judgment."

2. In view of this submission of the learned counsel, present writ petition is allowed, in terms of the judgment dated 17.12.2015 passed in the case of Govind Das Charan (*supra*).